

has been established against him. Medical Council of India is examining appropriate action that can be taken under the provisions of law against its retired Officer

#### **Welfare Measures for Contract Labourers in Food Corporation of India**

6332. SHRI MRUTYUNJAYA NAYAK: Will the Minister of FOOD be pleased to state:

(a) whether the Food Corporation of India provide welfare measures and other benefits to the contract labourers as provided to the departmental workers;

(b) if not, the reasons therefor; and

(c) the corrective measures proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) to (c). The minimum wages and other admissible amenities to the Contract Labour are ensured by the FCI through incorporation of suitable provisions in the Contracts executed with the Contractors.

#### **Reopening of Stations in Waltair Division**

6333. SHRI SIVAJI PATNAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Kashinagar, Parlakimidi and Ganguvada stations under Waltair division of South-Eastern Railways were closed down resulting in great hardship to the people;

(b) if so, the reasons for such closures; and

(c) the time by which these Station are likely to be reopened?

THE MINISTER OF STATE IN THE

MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) to (c). Parlakimidi, Kashinagar and Ganguvada block stations have not been closed for passenger traffic but have been converted into halt stations for operational and financial reasons.

#### **Food Stuff to Kashmir**

6334. SHRI J. CHOKKA RAO: Will the Minister of FOOD be pleased to state:

(a) whether basic food stuff is supplied to the people of Kashmir at subsidies rates; and

(b) if so, the expenditure incurred on this account by the Union Government and the State Government during the last three years separately?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b). The foodgrains, wheat and rice, are supplied at uniform central issue prices to all the States/UTs including Jammu and Kashmir for sale to the consumers under the Public Distribution System. These prices are lower than the economic cost of the grains. The differential amount, that is, subsidy, incurred during the last three years by the Government of India and benefit availed by the consumers of Jammu and Kashmir is as under:-

<i>Year</i>	<i>Amount (Rs. in crores)</i>
1989-90	44.32
1990-91	42.06
1991-92 (Estimated)	47.76

The cost incurred by the State Government towards distribution of these grains are either realised by the State Govt. from the consumers or borne by them by way of

subsidy and it is a matter within the jurisdiction of individual State Governments

[*Translation*]

#### Greenhouse Effect

6335. SHRI SUSHIL CHANDRA VERMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether levels of water touching Indian coasts are affected by Greenhouse effect;

(b) if so, the details thereof;

(c) whether any study has been conducted on "Greenhouse Effect" and the consequent thrust of rapid climate changes by the foreign scientists and the Indian scientists; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Scientists have estimated that the sea-level is rising roughly at the rate of 1 mm per year, but the exact relationship between the greenhouse effect and the levels of water on the Indian coast has not been established.

(c) Yes, Sir. Several studies have been conducted on various aspects of the greenhouse effect.

(d) The outcome has shown a trend of global warming and possible climate change, but there are numerous uncertainties regarding the causes, scale of impacts and regional variation.

[*English*]

#### Assistance for Bhadra Wildlife Sanctuary

6336. SHRIMATI BASAVA RAJESWARI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Karnataka Forest Department has prepared a master plan to develop the Bhadra Wildlife Sanctuary in 'Chikmagalur and Shimoga districts;

(b) if so, the whether the Karnataka Government has sought financial assistance therefor from the Union Government; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). Central Government have received no master plan proposal for the development of the Bhadra Wildlife Sanctuary in the Chikmagalur and Shimoga districts of Karnataka.

[*Translation*]

#### Quota of Berths at Samastipur

6337. SHRI LALIT ORAON: Will the Minister of RAILWAYS be pleased to state:

(a) whether the quota of berth for three-tier in 5609-UP (Avadh-Assam Express) from Samastipur station has been withdrawn;

(b) whether there is no quota for A. C. Chair car also from this station;

(c) if so, the reasons therefor;